

Government of India
Ministry of Finance
Department of Revenue

**LOK SABHA
UNSTARRED QUESTION NO.3576**

TO BE ANSWERED ON MONDAY, MARCH 16, 2020
PHALGUNA 26, 1941 (SAKA)

INCOME TAX AND PMLA

3576. SHRI KODIKUNNIL SURESH:

Will the Minister of Finance be pleased to state:

(a) whether the Government is intending to legislate decriminalizing Income Tax Act and the Prevention of Money Laundering Act (PMLA);

(b) if so, the reasons therefor;

(c) whether the Government has decided in principle to amend about 46 penal provisions to either remove criminality or to restrict the punishment to remittance of fines or to allow rectification of defaults through alternative methods; and

(d) if so, the details thereof and the reasons therefor?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)**

(a) No such proposal is under consideration.

(b) to (d): Does not arise in view of reply of part (a).
